

Implementation of RTE Act

3913. SHRIMATI RANEE NARAH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the main objectives of the Right of Children to Free and Compulsory Education (RTE) Act; and

(b) the names of the States and Union Territories which have implemented the Act fully and which have not?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) and (b) The Right of Children to Free and Compulsory Education (RTE) Act, 2009, effective from 1st April, 2010, mandates that every child of the age of six to fourteen years shall have the right to free and compulsory education in a neighbourhood school till the completion of his or her elementary education. All States and UTs, except the state of Jammu and Kashmir where it is not applicable, are implementing the RTE Act, 2009 as per their respective notified State RTE Rules.

Time period for rectification in date of birth

†3914. SHRI MAHESH PODDAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that time-period for rectification in date of birth in the tenth class certificate has been reduced from ten to five years by CBSE;

(b) whether it is also a fact that students who need to rectify their date of birth are facing difficulties due to the said change because of this reason; and

(c) if so, the steps Government would take in this regard and by when?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) No such provision has been made. However, applications for correction in date of birth duly forwarded by the Head of School alongwith required documents is entertained by Central Board of Secondary Education (CBSE) only within one year from the date of declaration of result.

(b) and (c) Do not arise.

† Original notice of the question was received in Hindi.